



# ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು  
ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ- IV Part- IV	ಬೆಂಗಳೂರು, ಶುಕ್ರವಾರ, ೧೦ , ಏಪ್ರಿಲ್, ೨೦೨೦ (ಚೈತ್ರ ೨೧, ಶಕವರ್ಷ ೧೯೪೨) Bengaluru, FRIDAY, 10 , APRIL, 2020 (Chaithra 21, ShakaVarsha 1942)	ನಂ. ೧೩೨ No. 132
---------------------	---	--------------------

ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ ಸಚಿವಾಲಯ

ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಸಂವ್ಯಾಞ 22 ಶಾಸನ 2020

ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 10.04.2020

The Karnataka Legislature Salaries, Pensions and Allowances and Certain Other Law (Amendment) Ordinance, 2020 ಇದಕ್ಕೆ 2020ರ ಏಪ್ರಿಲ್ ತಿಂಗಳ 09 ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2020 ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾಪನ ಸಂಖ್ಯೆ: 04 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

**KARNATAKA ORDINANCE NO. 04 OF 2020**  
**THE KARNATAKA LEGISLATURE SALARIES, PENSIONS**  
**AND ALLOWANCES AND CERTAIN OTHER LAW (AMENDMENT)**  
**ORDINANCE, 2020**

(Promulgated by the Governor of Karnataka in the Seventy first year of the Republic of India and First published in the Karnataka Gazette Extra-ordinary on the 10<sup>th</sup> day of April, 2020)

An Ordinance further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) and the Karnataka Ministers Salaries and Allowances, Act, 1956 (Karnataka Act 5 of 1957).

WHEREAS Karnataka, as the rest of the India, is grappling with Corona Virus (COVID-19) pandemic which has severe health and economic ramifications for the people of the state;

AND WHEREAS the Corona Virus (COVID-19) pandemic has shown the importance of expeditious relief and assistance and therefore, it is necessary to take certain emergency measures to prevent and contain the spread of said pandemic;

AND WHEREAS in order to manage and control such situation, it has become necessary to raise resources by reduction of salaries and allowances of Chief Minister, Minister, Minister of State and Deputy Minister, Chairman, Deputy Chairman, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip, Opposition Chief Whip, Members of the Legislative Assembly and the Legislative Council;

Whereas the Karnataka Legislative Assembly and the Karnataka Legislative Council are not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to promulgate the Ordinance for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

**1. Short title and commencement.-** (1) This Ordinance may be called the Karnataka Legislature Salaries, Pensions and Allowances and certain other Law (Amendment) Ordinance, 2020.

(2) It shall come into force with effect from 1<sup>st</sup> day of April 2020.

**2. Amendment of Karnataka Act 2 of 1957.-** In the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957), after section 3, the following new section shall be inserted, namely:-

**“3A. Reduction in salary and allowances.-** Notwithstanding anything contained in the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957), Salary and Allowances payable to Chairman, Deputy Chairman, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip, Opposition Chief Whip, Members of the Legislative Assembly and the Legislative Council shall be reduced by thirty per cent, for a period of one year commencing from the 1<sup>st</sup> April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic.”

**3. Amendment of Karnataka Act 5 of 1957.-** In the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957), after section 3, the following new section shall be inserted, namely:-

**“3A. Reduction in salary and allowances.-** Notwithstanding anything contained in the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957), Salary and Allowances payable to the Chief Minister, Minister, Minister of State and Deputy Minister shall be reduced by thirty per cent, for a period of one year commencing from the 1<sup>st</sup> April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic.”

**VAJUBHAI VALA**  
**GOVERNOR OF KARNATAKA**

By order and in the name of the  
Governor of Karnataka,

**(K. DWARAKANATH BABU)**  
Secretary to Government  
Department of Parliamentary Affairs and  
Legislation.